

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

I.A. No. 11 Of 2021

IN

Company Appeal (AT) (Insolvency) No. 599 of 2020

IN THE MATTER OF:

Ketan Anant Raj & Anr.

...Appellants

Versus

Dhanshyam Kantilal Patel

Liquidator of Krishnai Hospital Pvt. Ltd. & Ors.

...Respondents

Present: -

For Appellant: Mr. A.S. Chandhiok, Sr. Advocate with Mr. Sandeep Bajaj, Ms. Aakanksha Nehra, Ms. Sweta Kakkad, Mr. Sidhartha Shukla, Advocates.

Mr. Ketan Anant Raj (party in person)

For Respondent: Mr. Amey Hadwale and Ms. Geeta Lundwni, Advocate for Liquidator.

Mr. Dhanshyam Patel (Liquidator in person)

Ms. Madhavi Nalluri, Mr. Sunil Joshi and Ms. Vidhi N Sharda, Advocates for R-2.

O R D E R
(Virtual Mode)

27.04.2021 This matter has been listed on the basis of the urgent mentioning slip filed on 16.04.2021 by Learned Counsel for the Respondent No. 2.

2. From the perusal of the order dated 13th April 2021 on that day Learned Counsel for the Appellant was directed to engage a new counsel in this case and directed to be listed on 20.05.2021.

3. Today, when the case was called out Mr. A.S. Chandhiok, Sr. Advocate assisted by Mr. Sandeep Bajaj, appears on behalf of the Appellant.

4. The Learned Counsel for the Appellant have also sent an email on 26.04.2021 which reveals that the wife of the Appellant has been declared Covid-19 positive and admitted in the ICU.

5. Learned Counsel for the Respondent No. 2 during the course of mentioning slip have sought two reliefs which reads as under:

- a) This Hon'ble Tribunal be pleased to decide the appeal expeditiously and preferably in a time bound manner.
- b) This Hon'ble Tribunal be pleased to place the matter at an early date for final hearing.

6. It is relevant to note that due to 2nd wave of Covid-19 this Appellate Tribunal have been preponed the Summer Vacation i.e. 26th April to 20th May, 2021, earlier the Vacation was commenced from 7th June to 30th June, 2021.

7. By the Office Order dated 19th April, 2021 the date fixed in all the cases have been rescheduled and next date of hearing be given and further the Vacation Bench as per office order, will be heard only urgent matters, so there is no urgency in the matter.

9. As per office note the Vacation have been preponed and the cases which was directed to be listed on 20th May, 2021 now to be listed on **16th June, 2021.**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

R.N./B.M/